

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/TT/2013

Subject : Approval of transmission tariff of 125 MVAR, 400 kV Bus Reactor along with associated bays at Patna Sub-station under transmission system for "Transfer of Power from generation projects in Sikkim to Northern Region/Western Region Part B in Eastern Region for tariff block 2009-14

Date of Hearing : 26.3.2015

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Gati Infrastructure Chuzachen Ltd. and 37 Others

Parties present : Shri S.S Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 125 MVAR, 400 kV Bus Reactor along with associated bays at Patna Sub-station;
 - b) As per the Investment Approval (IA) dated 17.2.2011, the instant asset was scheduled to be commissioned within 32 months, i.e. by 1.12.2013. And the asset was commissioned on 1.8.2013. There is no time over-run in the instant case; and
 - c) There is no cost over-run as the total estimated cost of completion of ₹921.46 lakh is within the approved apportioned cost of ₹925.09 lakh;
2. None appeared on behalf of the respondents
3. The Commission observed that the present petition is being considered for grant of final tariff for the period ending 31.3.2014 and after issue of the order in the petition



the petitioner will be required to file a true up petition based on the actual expenditure incurred as on 31.3.2014. Since the audited cost incurred upto 31.3.2014 is available by now, the Commission directed the petitioner to update its claim in the petition, based on the actual audited cost. The Commission observed that this would curtail the time required for dealing with the true up petitions. The Commission further directed the petitioner to follow this procedure in all cases of tariff period for 2009-14 where petitions are yet to be heard or where the petition has been heard and reserved for orders.

4. The Commission directed the petitioner to file the following information, on affidavit by 27.5.2015 with a copy to the respondents:-

- a) Details of year wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharged liability corresponding to the elements of the asset, duly certified by the Auditor along with all the revised Tariff Forms for the purpose of final/ true-up tariff, in line with the provision of truing up in 2009, Tariff Regulations;
- b) The computation of the IDC on cash basis (along with soft copy in excel format) and IEDC capitalized on cash basis for the asset. Penalty paid in case of default in the payment of interest, if any;
- c) The year wise details of liability discharged, corresponding to initial spares procured up to 31.3.2014/cut-off date, whichever is earlier;
- d) Clarify whether the entire amount of IDC and IEDC has been paid prior to DOCO;
- e) RPC approval and status of Kishanganj- Patna line;
- f) Kishanganj- Patna line is part of system planned for evacuation of power from generation projects in Sikkim which has been developed as Part-A & Part-B;
- g) The list of generators who have sought LTA for whom Part-A and Part-B of the system has been planned;
- h) It was decided in the 10th ERPC meeting held on 18.12.2010 that transmission charges for Part-A & Part-B of the scheme shall be borne by generation developer. Clarify the status of generation projects and the liability of payment of transmission charges;
- i) Regulatory approval for HCPTC – III (Transmission System Associated with IPP projects in Sikkim was granted vide order dated 31.5.2010 in Petition No 233/2009 wherein it was directed that POWERGRID should match commissioning of line with commissioning of power projects. Clarify whether they have matched the commissioning of line with commissioning of generation projects

and the details when they have placed the order for associated system vis-à-vis generation progress;

- j) List of all the assets covered under Part-A & Part-B of the scheme with their status of commissioning; and
- k) CEA may clarify the utilization of assets covered under Part-A & Part-B of the scheme in view of non-commissioning/partial commissioning of associated generation projects.

5. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

-S/d-
(T. Rout)
Chief Legal

